

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:126  
ANSWERED ON:22.11.2012  
BOGUS COMPANIES  
Shekhar Shri Neeraj;Singh Shri Yashvir

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Government is aware that a large number of bogus companies are being run in the country;
- (b) if so, the details of bogus companies detected during the last three years and the current year, State-wise; and
- (c) the details of penal action, if any, taken against these companies and their board of directors during the last three years company-wise?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

(a) to (c) Companies found to be operating without registration or incorporation under the Companies Act, 1956 are considered 'bogus companies'. Following four bogus companies have detected in the last three years;

- (i) M/s Speakasia Online;
- (ii) M/s Purvanchal Krishi Vinan Corporation Limited;
- (iii) M/s Wonders Healthcare Private Limited;
- (iv) M/s Preceptor Knowledge Academy Private Limited.

Investigation into the affairs of M/s Speakasia Online has been ordered to be conducted by the Serious Fraud Investigation Office (SFIO). In case of other three companies, Registrar of Companies (ROC), Kanpur has filed prosecution under Section 631 of the Companies Act, 1956.